

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 26/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Sahbhagi Financial Advisory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1-	Rajesh Shah & Co	Advocate	Rajesh Shah

Common Order

CSP No. 24/230-232/NCLT/MB/MAH/2017

CSP No. 25/230-232/NCLT/MB/MAH/2017

CSP No. 26/230-232/NCLT/MB/MAH/2017

On having the Petitioner Counsel reported that the Petitioner is seeking withdrawal of the Company petitions, at their request, these Company Petitions CSP No.24/2017, CSP No.25/2017 and CSP No.26/2017 are hereby dismissed as withdrawn.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)